

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2

CA 24/2024

In

C.P. (IB)/646(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: MANOJ KUMAR MISHRA VS VISHWAJEET
SUBHASH JHAVAR

Section 60 (5) OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

1. Mr. Manoj Kumar Mishra, Ld. Counsel for the Applicant as well as applicant in person present.
2. This Applicant is filed under Rule 11 of NCLT Rules, 2016 by Mr. Manoj Kumar Mishra, erstwhile IRP of the Corporate Debtor seeking to initiate contempt proceedings against Mr. Vishwajeet Subhash Jhavar & 3 others for non-compliance of order dated 08.04.2024 in IA 1597/2024.
3. The Registry is directed to issue notice to the contemnors No.1 to 4 clearly intimating the next date of hearing and for filing reply within 10 days after duly serving the copy to the other side.
4. List this matter for further consideration on **01.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)